IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-353/(ND)/2017

In the matter of New Delhi Associates (P) Ltd

....PETITIONER

SECTION:

Under Section 252

Order delivered on 10.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

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For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel for Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present. None appears for the ROC. Ld. representative for the Income tax Department is available. It is represented by the Learned Counsel for the Petitioner that notice to the Income tax Department has been taken on 13.12.2017 and a copy of the Appeal/petition has also been duly served to them. However, it is represented by the Ld. representative, Ms. Easha Kadian, appearing before this Tribunal for income tax matters that in view of the non-submission of the same in the particular jurisdictional Income tax office and the notice to her also does not mention the same, was not able to obtain instructions from Income tax Department and in the circumstances, they are handicap in filing their reply/observations.



X

Keeping in view these circumstances, Ld. Counsel for the petitioner is required to obtain necessary instructions from the Petitioner and provide details to the Ld. representative for the Income tax Department for necessary co-ordination. In relation to the observations/objections filed by the ROC, it is represented by the Ld. Counsel for the petitioner that rejoinder has also been duly filed vide diary No.57/2018 dated 03.1.2018 and it is seen that the same is available on record. Let the Income tax Department file their observations/objections as directed to be filed subject to the Petitioner making available the details as above to the Ld. Counsel for the Income Tax.

Post the matter on 30.1.2018 by which time, the Income tax Department may file its observations/objections, if any.

List on 30.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.1.2018